

मानवाधिकार आयोग की टीम ने बंगाल हिंसा प्रभावित क्षेत्रों का किया दौरा

राज्य ब्यूरो, कोलकाता : बंगाल में चुनाव बाद हुई हिंसा की जांच के लिए गठित राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम ने बुधवार को लगातार दूसरे दिन हिंसा प्रभावित क्षेत्रों का दौरा किया।

जानकारी के मुताबिक, आयोग की टीम में शामिल सदस्यों ने अलग-अलग हिस्से में बंटकर बुधवार को मालदा व नदिया जिले के हिंसा प्रभावित इलाकों का दौरा किया। टीम के सदस्यों ने शिकायतों की पड़ताल के लिए विभिन्न गांवों में जाकर स्थिति का आकलन किया और पीड़ित परिवारों के साथ बातचीत की।

गांजा केस: एनएचआरसी को नहीं सौंपी गई रिपोर्ट

रांची | मुख्य संवाददाता

रामगढ़ पुलिस के द्वारा गांजा केस में गिरफ्तार आरटीआई एक्टिविस्ट प्रमोद कुमार सिंह ने इंसाफ के लिए फिर से राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से गुहार लगायी है। प्रमोद कुमार सिंह ने इस मामले में एनएचआरसी के सचिव को लिखा है कि आयोग के द्वारा तय समयसीमा के भीतर झारखंड पुलिस ने मामले की जांच नहीं की।

एनएचआरसी ने झारखंड पुलिस को निर्देश दिया था कि मामले की जांच कर रिपोर्ट सौंपी जाए। इसके बाद सीआईडी जांच का आदेश हुआ। सीआईडी ने अपनी शुरूआती जांच में मामले में रामगढ़ पुलिस की गलती भी पकड़ी थी। वर्तमान में जांच हजारीबाग क्षेत्रीय कार्यालय कर रहा है। पीड़ित ने एनएचआरसी को भेजे पत्र में बताया है कि जांच में अनावश्यक देरी से उनके अलावे बालेश्वर पासवान, सतेंद्र राम, अशोक तिवारी प्रताड़ित हो रहे हैं।

NHRC Officials Revisit Bengal; Aim To Further Probe Post Poll Violence In State

<https://news.abplive.com/news/india/nhrc-officials-revisit-bengal-aim-to-further-probe-post-poll-violence-in-state-1467967>

The official team of National Human Rights Commission have made their second visit to Bengal to look into rising complaints of Post-poll violence in the state.

The official NHRC delegation that landed on Kolkata today, comprises of three teams. Each team would visit different districts of the state to investigate the Post-poll situations and complaints of violence.

Primarily, various areas of Kolkata, Howrah, North 24 Paraganas, South 24 Paraganas and Bankura are on their surveillance list.

Instances of post-poll violence are rising in the state, where BJP workers are alleging being beaten up and attacked brutally by the workers of the winning party in the State Legislature elections, TMC. TMC-turncoat BJP leader Suwendu Adhikari, recently visited an area of East Medinipur where windows of BJP workers were smashed and houses were looted.

When the official team of NHRC had visited Kolkata last month in initial days of post poll violence probe, they were reportedly attacked in Jadavpur area of the city. Upon reading NHRC'S interim report, Calcutta High Court has ordered the State police to register all reported cases of violence, upon which it shall further take cognisance.

NHRC directs Odisha Chief Secy to compensate for Tubectomy negligence

<https://www.aninews.in/news/national/general-news/nhrc-directs-odisha-chief-secy-to-compensate-for-tubectomy-negligence20210707175141>

The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary to pay Rs 1 lakh as compensation to the victim of medical negligence whose urinary tract has been cut while conducting family planning operation and to submit compliance report along with proof of payment within six weeks. Acting on the petition filed by prominent human rights activist and Supreme Court lawyer, Radhakanta Tripathy, the NHRC passed the order. The petitioner, Tripathy, alleged that a doctor cut the urinary bladder of a woman while performing tubectomy on her at Dasapalla Community Health Centre in Nayagarh district on July 16, 2019. Tripathy requested NHRC to take action against the errant officials and compensation to the victim. Pursuant to the issuance of conditional summons, the Joint Secretary of Department of Health and Family Welfare, Odisha forwarded the enquiry report of Chief District Medical (CDM) and Primary Health office (PHO), Nayagarh. It is submitted that on July 15, 2019, there was a sterilisation (Mini lap) operation camp at Community Health Center (CHC), Dasapalla. "Dr Nabakishore Sahoo Obstetrics and Gynaecology (O&G) Specialist conducted a Mini lap tubectomy operation. He found adhesion of peritoneum with pelvic soft tissue, and during the separation of adhesion, he found that the anterior wall of the urinary bladder was injured. He repaired the bladder with vicryl stitch and put a folic catheter for urination and advised her to remain in ward for treatment, Tripathy submitted.

The patient was referred to District Head Hospital (DHH), Nayagarh. The patient was kept in the O&G ward for a parenteral antibiotic. The patient was kept in observation for 22 days and the catheter was removed. After doing ultrasonography, the bladder was alright and the patient was discharged, he said. The NHRC observed that during the tubectomy operation of the victim, the victim sustained an injury on the anterior wall of the urinary bladder, which was repaired with vicryl stitch, and a folic catheter for urination was put, along with that, she was advised to remain in the ward for treatment. Later, the victim was referred to the DHH, Nayagarh, on the demand of her co-patients. She was admitted to DHH on July 16, 2019, with a complaint of abdomen pain following attempted tubectomy operation for 22 days and she was discharged on August 6, 2019, Tripathy said. "From the perusal of material, it is apparent that the victim had to undergo severe trauma and remained hospitalised for 22 days, which strengthens the fact that there was negligence on part of the medical officer while operating the victim." The NHRC found the state is vicariously liable for the actions of its doctors and medical staff and issued show-cause notice to the Chief Secretary as to why Commission should not recommend compensation of Rs 1 lakh to the victim Kalia Barad within six weeks. Pursuant thereto the government submitted the reply to the show-cause notice wherein it has been stated that all types of pre-medical check-ups of the patient were done before the operation. The NHRC rejected the contention of the state and took note of the trauma of the patient for twenty-two days and found the state vicariously liable to pay compensation. It is pertinent to mention, earlier acting on a petition by Tripathy, the NHRC directed the Chief Secretary of Odisha in 2018 to pay a sum of Rs 14 lakh to 56

women, who had undergone sterilisation by cycle pump in a camp conducted in Angul district in November 2014. However, three victims have not yet been traced by the government, and are yet to get compensation till date. (ANI)

NHRC asks Odisha to pay Rs 1L to victim

<https://www.dailypioneer.com/2021/state-editions/nhrc-asks-odisha-to-pay-rs-1l-to-victim.html>

The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary to pay Rs 1-lakh compensation to a victim of medical negligence whose urinary bladder was cut while conducting a family planning operation in Nayagarh district. The NHRC also asked the CS to submit a compliance report along with proof of payment within six weeks.

The national rights body passed the order taking cognisance of a petition filed by human rights activist and Supreme Court lawyer Radhakanta Tripathy that a doctor cut the urinary bladder of a woman, Kalia Barad, of Daspalla NAC while performing tubectomy at the Daspalla Community Health Centre on July 16, 2019.

The commission observed in its order, "It is apparent that the victim had to undergo severe trauma and remained hospitalised for 22 days which strengthens the fact that there was negligence on part of the Medical Officer while operating the victim."

West Bengal post-poll violence probe: NHRC teams in the state again

<https://zeenews.india.com/india/west-bengal-post-poll-violence-probe-nhrc-teams-in-the-state-again-2374557.html>

The National Human Rights Commission (NHRC) team, set up on the orders of the Calcutta High Court to probe post-poll violence cases in West Bengal, has once again landed in Bengal. The group reached the Kolkata airport early this morning (July 7) and according to sources, three teams would be visiting various towns and districts of the state, including capital Kolkata as well as Howrah, South 24 Parganas, North 24 Parganas and Bankura. The team arrived in an Air Flight.

There have been several such visits over the past few weeks. Atif Rasheed, vice-chairman of National Commission for Minorities & member of team by NHRC to look into post-poll violence also took to Twitter on July 6 and urged victims to meet him at Malda New Circuit House with their written complaints.

On June 21, the Calcutta High Court's five-judge bench headed by acting chief justice Rajesh Bindal dismissed a petition by the state government seeking recall of the June 18 order that asked the NHRC to probe allegations of human rights violation during alleged violence after the recent assembly polls.

The NHRC constituted a seven-member panel headed by commission's member Rajiv Jain to probe incidents of violence that took place after the assembly polls. As per the orders of the High Court, the NHRC Committee will examine all cases of post-poll violence in West Bengal, complaints about which have already been received in the NHRC or which may be received.

Certain sporadic instances of post poll violence had reportedly broken out in the state after the Assembly election results were annouced on May 2. The BJP has accused TMC cadres of carrying out atrocities while the ruling party has blamed BJP workers of mischief. On June 29, an NHRC team was reportedly attacked in West Bengal's Jadavpur when it was investigating alleged incidents of post-poll violence, news agency ANI reported.

NHRC directs Odisha govt to pay compensation to a woman

<http://www.uniindia.com/nhrc-directs-odisha-govt-to-pay-compensation-to-a-woman-victim-of-tubectomy/east/news/2442986.html>

The National Human Rights Commission (NHRC) has directed the Odisha Chief Secretary to pay Rs 1 lakh as compensation to a victim of medical negligence whose urinary tract was cut while conducting a family planning operation. Acting on the petition filed by Human Rights Activist Radhakanta Tripathy, the NHRC directed the Chief secretary to submit a compliance report along with proof of payment within six weeks.

The petitioner alleged that a doctor cut the urinary bladder of a woman while performing a tubectomy on her at Daspalla Community Health Centre in Nayagarh district on July 16, 2019. Mr. Tripathy requested the NHRC to take action against the errant officials and direct the government to pay compensation to the victim. Pursuant to the issuance of conditional summons, the Joint Secretary, Department of Health and Family Welfare, Govt. of Odisha forwarded the enquiry report of CDM & PHO, Nayagarh. The NHRC observed that during the tubectomy operation, the victim sustained injury on the anterior wall of Urinary Bladder which was attended with vicryl stitch and put on a folic catheter for urination and advised her to remain in ward for treatment. Later, the victim was referred to the District Head Hosptial, Nayagarh, as per the demand of public where the patient was admitted on 16.07.2019 with complaint of abdomen pain and she was discharged on August 6, 2019. The Right body observed that the victim had to undergo severe trauma and remained hospitalized for 22 days which strengthens the fact that there was negligence on part of the medical officer while operating the victim. The NHRC found the State is vicariously liable for the act of its doctors and medical staff and issued Show cause notice to the Chief Secretary, as to why the Commission should not recommend a compensation of Rs. 1,00,000/- (Rs. One Lakh only) to the victim within six weeks. Pursuant to the Government submitted the reply to the show cause notice wherein it has been stated that all types of pre medical check-up of the patient were done before the operation.

NHRC teams visit Malda, Nandigram on violence probe

Suman Mandal & Subhro Maitra

Nandigram/Malda: A three-member National Human Rights Commission team visited Nandigram on Wednesday to record complaints of post-poll violence. They first went to Kendamari and then held a formal hearing at the Nandigram-1 Block community hall.

People claimed around 35 masked men had ransacked their village. "You can read and write, why didn't you lodge a police complaint?" an NHRC member said to a woman. "What does the government keep police for?"

While most Trinamool leaders chose not to speak, the party's Nandigram-1 Block president Swadesh Das said: "BJP has led a very poisonous and divisive campaign in Nandigram. They are still fanning trouble. Post-elections, there have been some isolated incidents against workers of both parties. Police are looking into it."

BJP leader Pralay Pal said: "The people's mandate in Nandigram will not be suppressed. We will take our complaints to the NHRC."

Another NHRC team in Kenbona waded into controversy when it was found accompanied by a local BJP leader: TMC district leader Prosenjit Das said: "One BJP leader was with the NHRC team." Although they denied the allegation, BJP's Milan Das conceded: "I had taken them to our workers' houses as per the party's direction."

The team was led by NHRC vice-chairperson Atif Rasheed. They spoke to Gangaram Mandal, a BJP worker; who was allegedly tortured after the polls. Rasheed told reporters: "We have tried to understand the situation. They are still scared and fear torture after we leave."

Trinamool leader Das said: "There was no post-poll violence at all in Malda. Rather, in some places our workers were assaulted by BJP goons. NHRC never cared about them."

बंगाल में लोग बोलने से डर रहे : मानवाधिकार आयोग

राज्य ब्यूरो, कोलकाता: बंगाल में चुनाव बाद हुई हिंसा की जांच के लिए गठित राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम ने बुधवार को लगातार दूसरे दिन हिंसा प्रभावित क्षेत्रों का दौरा किया। इसके बाद आयोग के सदस्य ने कहा कि हिंसा पीड़ित लोग बोलने से डर रहे हैं। जानकारी के मुताबिक, आयोग की टीम में शामिल सदस्यों ने अलग-अलग हिस्से में बंटकर बुधवार को मालदा व नदिया जिले के हिंसा प्रभावित इलाकों का दौरा किया। इसके बाद पत्रकारों से बातचीत करते हुए आयोग के सदस्य आतिफ रशीद ने कहा कि जिन लोगों ने हमारे पास शिकायत की थी, उनके घर जाकर हम लोगों ने मुलाकात कर जानकारी

हासिल की। उन्होंने कहा कि यहां के लोग आतंकित हैं और कुछ बोलने से डर रहे हैं। पीड़ितों का कहना था कि आप लोगों के जाने के बाद कहीं हम लोगों पर पंचायत के लोग हमला न कर दें। उन्होंने कहा कि यहां पर आने से पता चला कि महिलाओं के साथ भी अत्याचार हुआ है। लोगों ने आरोप लगाया कि पुलिस ने उनकी कोई मदद नहीं की और अत्याचार के बावजूद मूकदर्शक बनी रही। गौरतलब है कि एक दिन पहले टीम ने मुर्शिदाबाद जिले का दौरा किया था। कलकत्ता हाई कोर्ट ने हाल में एनएचआरसी जांच की अवधि को 13 जुलाई तक बढ़ा दिया है। इसके बाद टीम ने मंगलवार से नए सिरे से हिंसा प्रभावित क्षेत्रों का दौरा शुरू किया है।

NHRC expresses concern over manual scavenging

Justice AK Mishra, Chairperson, National Human Rights Commission, expressing serious concern over the continuance of manual scavenging said that the widespread persistence of this practice, despite laws and guidelines for its elimination, not only goes against the values of our Constitution but also violates numerous national and international rights. Manual scavenging and hazardous cleaning still remain a stinking truth of our nation. He was chairing an on-line meeting with different stakeholders on 'Manual Scavenging & Hazardous Cleaning'.

NHRC asks for medical treatment to Stan Swamy

NHRC, India looking into the complaint alleging serious health condition of imprisoned FR Stan Swamy (84 years), has issued a notice to the Chief Secretary, Government of Maharashtra, calling upon him to ensure that every possible efforts are made in providing him proper medical care and treatment as part of life saving measure and protection of his basic human rights. The Commission has also called for a report in the light of the allegations made in the complaint and the treatment record of FR Swamy, who is very old and lodged in Taloja Jail.